

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 400 of 1992

Date of Decision: 1. 12. 1992

Nanda Kishore Patnaik Applicant

Versus

Union of India & Others - Respondents

For the applicant M/s. B.P. Ray,
H.M.Dhal,
Advocates

For the respondents M/s. Ashok Mishra,
Standing Counsel
(Central Government)

CORAM

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? NO
3. Whether His Lordships wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, This case came up for admission and hearing to-day. In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to quash Annexure-9 and to direct the respondents to regularise his services during the leave period.

2. From the pleadings of the parties I find that the petitioner had availed leave for some time and prayed for grant of Extraordinary Leave, to the competent authority. The competent authority vide Annexure-9 dated 23rd September, 1991 stated that without medical certificate grant of Extraordinary leave cannot be considered. The petitioner is therefore directed to file medical certificate before the competent authority who is directed to reconsider the matter and pass orders according to law. The period of leave availed by the petitioner after being granted be also regularised according to rules.

3. This order is passed after hearing Mr. Ashok Mishra, learned Standing Counsel and Mr. L. Herenj, Assistant Welfare Commissioner, Labour Welfare Organisation, Barbil, Keonjhar.

4. Thus the application is accordingly disposed of leaving the parties to bear their own costs.

for [unclear]
1.12.92
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 1/12/1992/ B.K. Sahoo

